

SECTION IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7416 OF 2008
WITH
CRIMINAL MISCELLANEOUS PETITION NOS. 15215 & 16395 OF 2008
(Applications for condonation of delay in filing SLP and stay)
AND
PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 6002 & 6005 OF
2009
WITH
CRIMINAL MISCELLANEOUS PETITION NOS. 13572 & 13574 OF 2009
(Applications for stay)

SUPERINTENDENT OF CENTRAL
EXCISE CUSTOMS ETC.

...PETITIONERS

VERSUS

PREM PRATAP SINGH SISODIA
& ANR. ETC.

...RESPONDENTS

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 5th January, 2016, when the Court was pleased to pass the following order:-

"At the request of learned senior counsel appearing on behalf of the petitioner the matters are adjourned by four weeks.

In the meanwhile, the learned counsel for the petitioner is directed to get the translation of the depositions done and file the same."

It is submitted that in view of Court's Order above. counsel for the petitioner has not filed the translation of the deposition, so far.

The matters above mentioned are, therefore, listed before the Hon'ble Court with this Office Report.

DATED this the 29th Day of January, 2016.

ASSISTANT REGISTRAR

Copy to:-

Mr. S. N. Terdal, Adv.
Mr. B. V. Balramadas, Adv.
Mr. E.C. Agrawala, Adv.

ASSISTANT REGISTRAR